

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4234
ANSWERED ON:28.03.2017
Assistance for Riot Victims
Saini Shri Raj Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has, at its level, made an assessment or sought any report from the State Government of Haryana regarding murders, rapes and other brutalities, as well as the amount of loss suffered by poor traders and small time businessmen and shop owners at various places in Haryana at the hands of rioters during the recent Jat reservation agitation;
- (b) if so, the details thereof and if not, the reasons therefor, especially in view of the large scale destruction carried out in the State;
- (c) whether Union Government has any proposal to provide a special package, including suitable compensation for bereaved families, as well as interest-free loans and compensation for the persons who have lost their livelihood at the hands of the rioters; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)

(a) to (d): As per the VII Schedule to the Constitution of India, Public order and police are state subjects. The Central Government issued advisory to the Government of Haryana on 19.02.2016 whereby it was advised to keep the security arrangements and monitoring mechanism on maximum alert and to take all precautionary measures to prevent any law and order problem. Central Armed Police Forces (CAPFs) were deployed to assist the State Government for maintenance of law and order during the Jat agitation during February, 2016.

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As per the information made available by the Government of Haryana, an amount of Rs. 98,56,72,387/- has been given to the victims/claimants of the Jat agitation during February, 2016.
